

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

ITEM No.405

IA/4602/ND/2022 IN IB/1656/ND/2018

**IN THE MATTER OF:**

Mr. Jagbir Singh Nagar	...	Applicant
Versus		
Schneider Prototyping India Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 27.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the O.C. : Mr. Apoorv P. Tripathi, Adv. & Ms. Anjali Kaushik,  
Adv.

For the Respondent : Mr. Nalin Kohli, Adv., Mr Saurajay Nanda, Adv.,  
Ms. Nimisha Menon, Adv., Ms. Alexandra  
Celestine, Adv. & Ms Lovina Ropia, Adv.

**ORDER**

**IA/4602/ND/2022**

This application has been filed on behalf of the applicant stating that though vide order dated 31.08.2022, the right to file rejoinder stands closed but the rejoinder was already filed on 14.02.2019.

Taking into consideration the above said facts, rejoinder was already filed. Therefore, the order dated 31.08.2022 has inadvertently passed by this Tribunal as the same was not so disclosed by the Ld. Counsel for the applicant on the date of hearing i.e.31.08.2022. Accordingly, the present application i.e. IA/4602/ND/2022 stands allowed. Rejoinder is already on record.

Ld. Counsel for the respondent also stated that they are interested to close the matter by way of making the payment/settlement with the petitioner.

Let the matter be fixed for further proceedings on **10.10.2022.**

- sd -

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Amit

- sd -

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**